



TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY

THIRD SESSION

31st AUGUST TO 14th SEPTEMBER 1978

RESUME

**GOVERNMENT OF TAMIL NADU
1979**

**Legislative Assembly Department
Fort St. George, Madras-600 009.**

THE TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY-THIRD SESSION RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 31st AUGUST 1978 TO 14th SEPTEMBER 1978

The Third Session of the Sixth Tamil Nadu Legislative Assembly which commenced on 31st August 1978 was adjourned sine die on the 14th September 1978.

I. PROROGATION

The Third Session of the Sixth Assembly was prorogued with effect from 29th September 1978.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 10 days from 31st August 1978 to 2nd September 1978 and from 7th to 9th and from 11th to 14th September 1978. On 12th and 13th September 1978 it met in the evening also. In terms of hour it sat for 52 hours and 26 minutes.

III. OBITUARY REFERENCES

(i) On 31st August 1978, the Hon. Speaker referred to the demise of the following former Members on the dates noted against each:-

1. Thiru. Durairaj Pandian (Elected from Thirunelveli, General Rural Constituency, during the period 1946-1952). 20th April 1978.
2. Thiru. Thotta Ramaswamy (Elected from Pethapuram Constituency, during the period 1952-1953). 17th May 1978.
3. Thiru. M. A. Eswaran (Elected from Erode General Rural Constituency during the period 1946-1952). 22nd May 1978.
4. Thiru. S. Kandaswamy Gounder (Elected from Aravakurichi Constituency during the period 1967-1971). 21st June 1978.
5. Thiru. S. Nagaraja Maniagar (Elected from Hosur General Rural Constituency during the period 1946-1952). 21st July 1978.
6. Thiru. K. A. Shanmuga Mudaliar (Elected from Thirupathur General Rural Constituency during the period 1937-1939). 17th July 1978.

The House stood in silence for two minutes as a mark of respect to the deceased.

(ii) On 12th September 1978, the Hon. Speaker referred to the demise of Thiru. D. Ramalinga Reddiar, former Member on 8th September 1978, who was elected from Cheyyar General Rural Constituency during the period 1937-1939.

The House stood in silence for two minutes as a mark of respect to the deceased.

IV. PANEL OF CHAIRMAN

On 31st August 1978, the Hon. Speaker announced the following Panel of Chairmen for the Third Session of the Sixth Tamil Nadu Legislative Assembly:-

1. Thiru. P.H. Pandian.
2. Thiru. S. Muthuswamy.
3. Thiru. M. Selvaraj.
4. Thiru. Durai Muthusami.
5. Thiru. R. Margabandu.

V. GOVERNOR'S ADDRESS

Thiru. Prabhudas B. Patwari, Governor of Tamil Nadu, addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George. Madras at 11 a.m. on Wednesday, the 30th August 1978.

The discussion on the Governor's Address took place in the Assembly for 6 days on 31st August, 1st, 2nd, 7th, 8th and 9th September 1978. Fifty-one Members took part in the discussion. Hon. the Chief Minister replied to the Debate on 12th and 13th September 1978. Thiru. R. Manimaran, moved the Motion of Thanks to the Governor's Address and Dr. K. Samarasam, seconded the Motion. The amendments were moved to the Motion of Thanks on 2nd September 1978 and they were by leave of the House withdrawn on 13th September 1978.

The Motion of Thanks to the Governor's Address was adopted on 13th September 1978.

VI. QUESTIONS.

Two hundred and twenty-five starred questions and three short-notice questions were answered on the Floor of the House. Answers to six hundred un-starred questions were placed on the Table of the House.

VII. STATEMENT MADE BY MINISTER UNDER RULE 82-A (1) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On 9th September, 1978, Hon. Thiru. K. A. Krishnaswamy, Minister for co-operation made a Statement correcting the answer to the Supplementary Question to Starred Question No. 385 put by Thiruvalargal. P. Chandran and S. Sivasamy, answered on the Floor of the House on 4th March 1978.

VIII. STATEMENTS UNDER RULE 82 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

(1) On 8th September 1978, Hon. Thiru. C. Aranganayagam, Minister for Education made a statement in regard to the arrest of some College Teachers.

(2) On 13th September 1978, Hon. Thiru. C. Aranganayagam, Minister for Education, made a statement in regard to the action taken on the demands of the University Teachers.

IX. HALF-AN-HOUR DISCUSSION ON MATTER OF PUBLIC IMPORTANCE UNDER RULE 40 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On 11th September 1978, Thiru. R. Umananth, initiated discussion for half-an-hour on the following matter of public importance.

"The major heads and amounts under which the expenditure was made on the former Prime Minister's visit to Tamil Nadu in the month of March 1977, the steps taken to recover the amount from the Congress Committee and the reasons for the delay in recovery".

Thiru. K. Suppu took part in the discussion and the discussion was terminated after half-an-hour.

X. ADJOURNMENT MOTION.

On 12th September 1978, the Hon. Speaker withheld his consent to rise an adjournment motion given notice by Thiru. R. Umanath in regard to the alleged defamatory portion on Marxism in the text-book, viz. "Political Science" published by the Government in 1978 intended for the first year Higher Secondary students after hearing the Member and the Hon. Minister for Education.

On the 14th September 1978, Thiru. S. Alagarsamy, raised a matter under rule 42 of the Tamil Nadu Legislative Assembly Rules, brought to the notice of the House the matter in regard to brutal attack on agitators belonging to Communist Party of India by the Police near Reserve Bank of India in the City on 12th September 1978.

XI. CALL ATTENTION NOTICES UNDER RULE 41 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

Thirty statements were made on the Floor of the House by Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
1. 2nd September 1978	Thiru. M. Ambigapathy	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture and Irrigation.	The tense situation arising out of non supply of water for irrigation through Kallanai Canal in Thanjavur district to the areas of Thirumalaikottai and western side of Mannarkudi, Mannarkudi taluk.
2. 2nd September 1978	Thiruvalargal. K. Ramani, R. Venkadasamy, alias Venkedu, O. Subramanian, K. Kandaswamy, A.R. Marimuthu, S. Sadasivam, M. Ambigapathy, P. Uthirapathy, Chinnaselam M. Subramaniam and K. Suppu.	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	The tense situation prevailing among the transport workers in Udumalpet, Coimbatore district consequent on the alleged pouring of petrol on Thiru Viswanathan, Driver, working in the Cheran Transport Corporation and burnt him death.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
3. 7th September 1978	Thiru. O. Subramanian	Hon. Thiru. C. Aranganayagam, Minister for Education.	The closure of the Sivaganga Mannar Colleg consequent on the alleged stabbing of an old student of that College.
4. 7th September 1978	Thiruvalargal G. Elangovan, R. Margabandu, P. Chandran, N. Varadarajan, A. Swamidas, P. Vijayaraghavan, A.R. Marimuthu Durai Muthuswami, Chinnasalem M. Subramaniam and M. A. Latheef.	Do.	Deat of 15 students of Palanichami Nadar His School, Old Washermanpet on account of the Boat mishap on 26th August 1978 near Ennore and the consequent tense situation prevailing in that area.
5. 8th September 1978	Thiruvalargal R. Umanath, R. Krishnan, P. Eswaramoorthi alias Sornam and K. Ramani.	Do.	The tense situation prevailing among the school students due to non-supply of text-books to all the school students including Higher Secondary Schools in many parts of Tamil Nadu.

<i>Serial number and date on which the statement was made.</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
6. 8th September 1978	Thiru. R. Rajamanickam	Hon. Thiru. C. Aranganayagam, Minister for Education.	The tense situation prevailing among the students and parents due to non availability of text books, even after three months since re-opening of the schools, particularly to middle and High School students in Kuttalam Constituency, Thanjavur district.
7. 8th September 1978	Thiruvallargal R. Umanath, P. Eswaramoorthi alias Sornam, R. Krishnan, Salem M. Arumugam, G. Elangovan, and K. S. Murugesan	Hon. Thiru. K. Kalimuthu, Minister for Local Administration.	The death of three students and injuries sustained by several students including a teacher on 11th August 1978 consequent on the collapse of the Panchayat Union School building at Kulathupalayam near Karur in Tiruchirappalli District.
8. 9th September 1978	Salem. M. Arumugam	Hon. Thiru. S. Ramachandran, Minister for Electricity.	The need for the construction groyne around the sea shore near the Mahabalipuram Temple to avert the sea erosion.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
9. 9th September 1978	Thiruvallargal M. Annamalai and C. Govindarajan.	Hon. Thiru. Tiruchi R. Soundararajan, Minister for Health.	The tense situation prevailing among the residents in the rural areas of Veerakadalpudur Panchayat due to the mixing of effluence of Mettur R.C. Plant, Salem district with the spring water as a result of which trees have become withered and more than 300 acres of lands have been affected and also due to the pollution of drinking water in wells around the areas of Karumalai Koodal and Puduchampalli.
10. 12th September 1978	Salem. M. Arumugam	Hon. G. R. Edmund, Minister for food.	The sea erosion off the shores at Kasimedu in North Madras resulting in washing away of huts of fishermen causing insury to their property and profession.
11. 12th September 1978	G. Elangovan	Hon. Thiru. C. Aranganayagam, Minister for Education.	The hardship caused to the teachers and students of the 'Alex' Management Primary School situated within the limits of Abishekapuram Town Panchayat at Thiruvarumbur, Tiruchi District due to the failure of its management to run the school continuously.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
12. 13th September 1978	Thiruvallargal S. Koothagudi Shanmugam and S. Sivasamy.	Hon. Thiru. K. A, Krishnaswamy, Minister for Co-operation.	Inability of Land Development Banks in East Rannad to issue loans to agriculturists.
13. 13th September 1978	Thiru. M. Manimaran	Hon. Thiru. K.A. Krishnaswamy, Minister for Co-operation.	Non Issue of loans to agriculturists by the Keeranur Agricultural Credit Society in Nannilam.
14. 13th September 1978	Thiruvallargal M. Meenakshisundaram and M. Ambikapathi	Do.	Non-procurement of tobacco produced in Vedaranyam Taluk in Thanjavur district and the consequent sufferings of agriculturists.
15. 13th September 1978	Thiru. O. Subramaniam	Do.	Coercive action taken in collecting Co-operative loans in Tirupathur Taluk in Ramanathapuram district.
16. 13th September 1978	Thiruvallargal. P. Easwaramoorthy alias Sornam M. Annamalai and R. Krishnan.	Hon. Thiru. R. M. Veerappan, Minister for Information and Hindu Religious Endowments.	Adverse seasonal condition in the tail end portion of Manimuthar due to falling of trees in the forest areas of Manjolai Estate in Ambasamudram Taluk.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
17. 13th September 1978	Thiru. S. Sadasivam	Hon. G.R. Edmund, Minister for Food.	Steep fall in the price of onion in Tamil Nadu
18. 13th September 1978	Thiru. M. Ambikapathy	Hon. Thiru. P. Kolandaivelu, Minister for Agriculture and Irrigation.	The need to take immediate action to prevent the attack of insects on Kuruvai crops in Tamil Nadu.
19. 13th September 1978	Thiruvalargal A. Swamidass and P. Vijayaraghavan.	Do.	Non-release of water in Neyyar left bank canal in Kanyakumari District by the Kerala Government.
20. 13th September 1978	Thiruvalargal G. Elangovan and K. S. Murugesan.	Hon. Thiru. P. Kulandaivelu, Minister for Agriculture and Irrigation.	Leakage of water from the Kilikoonda breach near Kallanai and the necessity to prevent the same.
21. 14th September 1978	Thiru. V. Thulukanam	Hon. Thiru. S. D. Somasundaram, Minister for Revenue.	Fire accident in Mylandamthengal Village in Ulundurpet Taluk.
22. 14th September 1978	Thiru. M. Manimaran	Hon. Thiru. R.M. Veerappan, Minister for Information and Hindu Religious Endowments.	Forceful collection of Paruthi from the S.C. People dealing in the temple lands of Arulmigu Meganatha Swami in Nannilam, Thanjavur District.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
23. 14th September 1978	Thiru. M. Ambigapathi	Hon. Thiru. C. Aranganayagam, Minister for Education.	Deletion of lessons on National leaders from the school text books.
24. 14th September 1978	Thiruvalargal K. Suppu R. Umanath P. Eswaramoorthi alias Sornam D. Gnanasigamani R. Krishnan and K. Pannai Sethuraman.	Hon. Thiru. S. Raghavanandam, Minister for Labour.	Industrial dispute in Hindustan Teleprinters at Guindy, Madras.
25. 14th September 1978	Thiruvalargal K. Suppu S. J. Sadiq Pasha and A.R. Marimuthu.	Hon. Thiru. S. Raghavanandam, Minister for Labour	Rejection of the Rs.23.84 crores proposal submitted by the Madras Metropolitan Transport system.
26. 14th September 1978	Thiru S. Muthusami Karayalar.	Hon. P. Kolandaivelu, Minister for Agriculture and Irrigation.	Non-release of sufficient water for major irrigation from Manimuthar in Tirunelveli District.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of member who called the attention of the Minister</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
27. 14th September 1978	Thiruvallargal A.R. Marimuthu and M. Ambigapathi.	Hon. P. Kolandaivelu, Minister for Agriculture and Irrigation	Damages caused to seedlings in the village of Pattukottai Taluk due to non-availability of water even though Mettur Dam was full.
28. 14th September 1978	Thiru. Durai Kaliemoorthi	Do	Break of Irrigation bund at Mullangudi in Chidambaram Taluk on 10th August 1978.
29. 14th September 1978	Thiru. M.A. Latheef.	Do	Cater Pillar nuisance to groundnut crops in Alangayam and Tripathur in North Arcot district.
30. 14th September 1978	Thiruvallargal K. Suppu and C. Palanimuthu	Hon. Thiru. C. Ponnaiyan, Minister for Transport.	Announcement of direct action of fasting and immolation by the workers of Anna Transport Corporation.

XII. FINANCIAL BUSINESS.

The first Supplementary Statement of expenditure for the year, 1978-79 was presented by Hon. Thiru. K. Manoharan, Minister for Finance on 8th September 1978 and it was discussed and voted in full on 11th September 1978.

The Tamil Nadu Appropriation Bill relating to the First Supplementary Statement of expenditure was introduced on 11th September 1978 and was considered and passed on 13th September 1978.

XIII. LEGISLATIVE BUSINESS

1. OFFICIAL

During this period the following seventeen Bills were introduced of which thirteen Bills were considered and passed on the dates noted against each:-

<i>Serial No. (1)</i>	<i>Name of the Bills. (2)</i>	<i>Date of introduction. (3)</i>	<i>Consideration and passing. (4)</i>
1.	The Tamil Nadu Preservation of Private Forests (Amendment) Bill 1978 (L.A. Bill No. 25 of 1978).	31st August 1978.	..
2.	The Tamil Nadu Dramatic Performance (Amendment) Bill, 1978 (L.A. Bill No. 26 of 1978).	31st August 1978.	..
3.	The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Bill, 1978 (L.A. Bill No. 27 of 1978).	31st August 1978.	12th September 1978.
4.	The Madurai City Municipal Corporation (Third Amendment) Bill, 1978 (L.A. Bill No. 28 of 1978).	1st September 1978.	12th September 1978.
5.	The Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Bill, 1978 (L.A. Bill No. 29 of 1978).	1st September 1978.	12th September 1978.
6.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1978 (L.A. Bill No. 30 of 1978).	2nd September 1978.	14th September 1978.
7.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1978 (L.A. Bill No. 31 of 1978).	7th September 1978	13th September 1978

<i>Serial No.</i> (1)	<i>Name of the Bills.</i> (2)	<i>Date of introduction.</i> (3)	<i>Consideration and passing.</i> (4)
8.	The Madurai University (Amendment and Special Provisions) Bill, 1978 (L.A. Bill No. 32 of 1978).	7th September 1978	13th September 1978
9.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1978 (L.A. Bill No. 33 of 1978).	8th September 1978	13th September 1978
10.	The Tamil Nadu Co-operative Societies (Amendment) Bill, 1978 (L.A. Bill No. 34 of 1978).	8th September 1978	..
11.	The Tamil Nadu Appropriation (No. 5) Bill, 1978 (L.A. Bill No. 35 of 1978).	11th September 1978	13th September 1978
12.	The Tamil Nadu Prohibition (Amendment) Bill 1978 (L.A. Bill No. 36 of 1978).	11h September 1978	14th September 1978
13.	The Tamil Nadu Cultivating Tenants (Payment of Fair Rent) Amendment Bill, 1978 (L.A. Bill No. 37 of 1978).	11th September 1978	14th September 1978
14.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Second Amendment Bill, 1978 (L.A. Bill No. 38 of 1978).	11th September 1978	14th September 1978
15.	The Tamil Nadu Revision of Tariff Rates on supply of Electrical Energy for Non-Agricultural purposes Bill, 1978 (L.A. Bill No. 39 of 1978).	12th September 1978	14th September 1978
16.	The Tamil Nadu Catering Establishments (Amendment) Bill, 1978 (L.A. Bill No. 40 of 1978).	12th September 1978	..
17.	The Tamil Nadu Debt Relief Bill, 1978 (L.A. Bill No. 41 of 1978).	13th September 1978	14th September 1978

XIV. GOVERNMENT MOTION.

1. On 8th, 13th and 14th September 1978, Hon. Thiru. K. Manoharan, Leader of the House moved the following motion:-

"that Rule 41(3) of the Tamil Nadu Legislative Assembly Rules which prescribed that not more than two matters shall be raised at the same sitting be suspended today:-

The motion was put and carried on all the three days.

2. On 12th September 1978, Hon. Thiru. K. Manoharan, Minister for Finance moved that the Rules 164 (2), 173 (3), and 182-A (3) of the Tamil Nadu Legislative Assembly Rules, which provide that the term of office of the members of the

1. Committee on Estimates.
2. Committee on Public Accounts.
3. Committee on Public Undertakings.

shall expire at the end of one year, be suspended and the term of the above Committees which were constituted in August, 1977 be extended for a further period up to 31st March 1979, as the items of work taken up by the said Committees still remain to be concluded.

Further that, against the four casual vacancies in the Committee on Public Undertakings, the following Members will serve as members-

1. Thiru. S. Muthusamy (2) Thiru. D. Ramasamy (3) Thiru. I. Tamilarasan (4) Thiru. M.M.A. Razak and that, against the two casual vacancies in the Committee on Public Accounts, the following members will serve as members (1) Thiru. P.H. Pandian and Thiru S. J. Sadiq Pasha.

The motion was put and carried unanimously.

MOTIONS UNDER RULE 142

1. Thiru. K. Suppu moved the following motion under Rule 142 of the Tamil Nadu Legislative Assembly Rules on 12th September 1978:-

"This House disapproves the Tamil Nadu Essential Services Maintenance Ordinance 1978 (Tamil Nadu Ordinance No.2 of 1978) promulgated by the Governor on 15th May 1978."

It was put to vote and declared lost. A similar notice under Rule 142 given by Thiru Durai Murugan on the same subject was disallowed in view of the above decision of the House on the motion given by Thiru K. Suppu as both the motions are identical.

2. Thiru K. Suppu moved the another motion under Rule 142 of the Tamil Nadu legislative Assembly Rules on 12th September 1978 which is as follows:-

"This House disapproves the Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 9 of 1978) promulgated by the Governor on 26th July 1978."

The Minister for Local Administration moved that the Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Bill, 1978 (which was to replace the Ordinance) be taken into consideration. After discussion on both the motions, the motion moved by Thiru K. Suppu was put to vote and declared lost, and the Bill was taken into consideration. The Bill was then passed.

3. Thiru K. Suppu moved the following motion under Rule 142 on 13th September 1978:-

"This House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance 1978 (Tamil Nadu Ordinance No. 3 of 1978) promulgated by the Governor on 5th June 1978."

The Hon. Minister for Co-operation moved that the concerned Bill (which was to replace the ordinance) be taken into consideration. After discussion on both the above motions, the motion moved by Thiru K. Suppu was put to voice vote and declared lost. However Thiru K. Suppu pressed for a division and the House divided as follows:-

Ayes 48; Noes 54; Neutral 15. The motion was lost. The consideration of the Bill was taken up and the Bill was passed.

XV. PRIVILEGE MATTER

On 7th September 1978, the Hon. Speaker referred to a matter of privilege raised by Thiru K. Suppu against the Hon. Chief Minister alleging that Hon. Chief Minister had made an announcement in the House to the effect that the Tamil Nadu Essential Service Maintenance Ordinance 1978 had been withdrawn while in fact no Government Order to that effect had been issued.

The Hon. Speaker withheld his consent as no prima facie case was made out in view of the fact that no such announcement was actually made in the House by the Hon. Chief Minister.

2. On the same day, the Hon. Speaker referred to another matter of Privilege raised by Thiruvalargal K. Suppu and R. Umanath Against the Hon. Minister for Education for making a policy statement outside the House while the Assembly was at its sittings in regard to the issue of a Government Order empowering the Education Department, to transfer or terminate teachers of Private Aided Schools along with the post to another needy school.

After hearing Thiruvalargal K. Suppu and R. Umanath and the statement made by the Hon. Minister for Education, the Hon. Speaker withheld his consent as no breach of privilege was involved in the matter.

3. On 9th September 1978, the Hon. Speaker referred to a matter of privilege raised by Thiruvallargal A. Swamidhas and P. Vijayaraghavan against Thiru M.A. Jeyavelu, Parliamentary Secretary to the Minister for law, for the remarks alleged to have been made by him in the course of his speech at Samiar Madam on 23rd August 1978 casting aspersions against the Members of the Janata Party belonging to Kanyakumari District.

After hearing Thiru P. Vijayaraghavan and Thiru M.A. Jeyavelu, the Hon. Speaker ruled that no question of breach of privilege was involved in the matter as the Minister had said that he made the remarks in a general way and that he had never meant any disrespect to any of the members.

4. On 12th September 1978, the Hon. Speaker referred to a matter of Privilege raised by Thiru M.A. Latheef against the Hon. Minister for Rural Industries for alleged wilfull misrepresentation of his speech made on the floor of the House on 30th March 1978 about the Wakf Board, during the Press Conference in Madurai.

After hearing Thiru M.A. Latheef and the Hon. Minister for Rural Industries the Hon. Speaker withheld his consent as no prima facie case was made out in the matter.

5. On 14th September 1978, the Hon. Speaker referred to a matter of Privilege raised by Thiru R. Margabandu against Thiru. Durai. Muthusamy for his speech in the Assembly on 11th September 1978 alleging that the Government quarters allotted to him was being allowed to be occupied by some other person.

After hearing Thiru R. Margabandu and Thiru Durai Muthusamy, the Hon. Speaker ruled that no question of Privilege was involved in the matter.

XVI. ELECTION TO SENATE OF MADURAI KAMARAJ UNIVERSITY.

On 14th September 1978, the Hon. Speaker announced to the House that Thiruvallargal S. Balakrishnan, V. M. Subramaniam, N. Dhanasekaran, A. Rahmankhan were duly elected to the Senate of Madurai Kamaraj University with reference to his announcement made on 9th September 1978.

XVII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE.

1. On 8th September 1978, the Hon. Leader of the House moved that one Thiru Thirumaravan, son of Thiru Ramaswami Servai of Sivaganga who shouted and threw pamphlets from the visitors' gallery be committed to simple imprisonment till 5.00 P.M. today (8th September 1978) as he committed a grave offence and was guilty of gross contempt of the House.

The motion was put and carried and the offender was sent to the Central Jail, Madras.

2. On 9th September 1978, the Hon. Leader of the House moved that Thiruvallargal Appukuttan and Ananda Padmanabhan who threw pamphlets and shouted from the visitors' gallery be committed to simple imprisonment for 7 days as they committed a grave offence and was guilty of gross contempt of the House.

The motion as amended was carried unanimously and Thiruvalargal Appukuttan and Ananda Padmanabhan were committed for three days simple imprisonment and sent to the Central Jail, Madras.

3. On 12th September 1978, the Hon. Minister for Education moved that one Thiru Thavasi Thevar, son of Thiru Oche Thevar, who shouted from the visitors gallery, be committed to simple imprisonment for 7 days as he committed a grave offence and was guilty of gross contempt of the House.

The motion was carried unanimously and Thiru. Thavasi Thevar was committed one week simple imprisonment and sent to the Central Jail, Madras.

XVIII. PRESENTATION OF REPORTS.

<i>Serial No.</i>	<i>Name of the report.</i>	<i>Date of presentation.</i>
1.	Reports of the Committee of Privileges on 'Sigapu Nada' and 'Alai Osai' case.	31st August 1978.
2.	Fifth Report of the Committee on Public Accounts.	8th September 1978
3.	Second, Third and Fourth Reports of the Committee on Public Undertakings.	9th September 1978
4.	Third and Fourth Report of the Committee on Delegated Legislation.	12th September 1978
5.	Fourth Report of the Committee on Public Accounts.	12th September 1978
6.	(a) Fifth and Sixth Report of the Committee on Estimates.	14th September 1978
	(b) Report of the Committee on Public Undertakings.	Do.
	(c) Second Report of the Committee on Government Assurances.	Do.

XIX. CONSTITUTION OF COMMITTEE

The Business Advisory Committee and the Rules Committee were constituted for the year 1978-79 and the names of Members of the Committees are given below:-

BUSINESS ADVISORY COMMITTEE (Constituted on 29th August 1978)

1. Hon. Thiru. Munu Adhi **Chairman**
2. Hon. Thiru. M. G. Ramachandran, Chief Minister
3. Hon. Thiru. K. Manoharan, Leader of the House
4. Hon. Thiru. S. Ramachandran, Minister for Electricity
5. Thiru. M. Karunanidhi, Leader of Opposition
6. Hon. Thiru. S. Thirunavukkarasu, Deputy Speaker
7. Thiru. Durai Govindarasan, Chief Government Whip
8. Thiru. K. Anbazhagan
9. A.R. Marimuthu
10. Thiru .N. Sankariah
11. Thiru. J. James
12. Thiru. S. Alagarsamy
13. Thiru. R. Margabandu
14. Thiru. K. Kandasamy
15. Thiru. Salem M. Arumugam
16. Thiru. Abdul Latheef
17. Thiru. P. K. Mookiah Thevar

RULES COMMITTEE (Constituted on 31st August 1978)

1. Hon. Thiru Munu Adhi **Chairman**
2. Hon. Thiru M. G. Ramachandran, Chief Minister
3. Hon. Thiru K. Manoharan, Leader of the House
4. Hon. Thiru K. Narayanswamy Mudaliar, Minister for Law
5. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker
6. Thiru Durai Govindarajan
7. Thiru M. Ambigapathy
8. Thiru M. Andi Ambalam
9. Thiru G. Elangovan
10. Thiru R. Umanath
11. Thiru C. Krishnan
12. Pulavar K. Govindan
13. Thiru A. Natarajan
14. Thiru P. H. Pandian
15. Dr. A. Ponnusamy
16. Thiru A. Vellaiswamy
17. Thiru R. Jebamani

XX. RETURN OF ASSETS.

Return of Assets of fourteen members including Hon. Deputy 31st August 1978, 7th September 1978 and 14th September 1978.

XXI. PAPER PLACED ON THE TABLE OF THE HOUSE.

During the period 149 papers were placed on the Table of the House, details which are given below:—

A. Statutory Rules and orders	92
B. Reports, Notifications and other papers	57

						149

XXII. REFERENCE TO MAHA KAVI BHARATHIAR.

On the 11th September 1978, Thiru M.A. Latheef brought to the notice of the House the Birth Anniversary Celebrations of Maha Kavi Bharathiar throughout the Country. The Hon. Speaker on behalf of the House made a reference to the Poet.

G.M. ALAGARSWAMY,
Secretary.